

(c) whether Government have formulated any plan to set up some industry in those districts ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) and (b) The following districts of Bihar have been identified as industrially backward :

Cat. 'A' :—Aurangabad, Bhojpur, Khagaria, Nalanda, Purnea, Saharsa (includes newly created Madhepura district)

Cat. 'B' :—Bhagalpur, Darbhanga, Champaran, (East and West) Palamau and Santhal Parganas districts.

Cat. 'C' :—Muzaffarpur, Saran, Nawadah, Gaya, Begusarai and Monghyr.

(a) and (d) Central Investments are primarily in large industrial projects of a basic character. The location of such projects is decided on board techno-economic considerations. Subject to these considerations preference is given to backward areas.

**Damodar Valley Corporation forced to resort to Heavy Marked Borrowing**

3437. DR. B.L. SAILESH : Will the Minister of ENERGY be pleased to state :

(a) whether the Damodar Valley Corporation has again been forced to resort to heavy marked borrowing following the reluctance of the Bihar and West Bengal State Electricity Boards to pay their dues in time ;

(b) if so, the total amount owed by these two State Electricity Boards and since when this amount had been accumulating ; and

(c) the steps which Government or the D.V.C. propose to take to recover these huge outstandings and save the DVC from becoming sick organisation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir,

(b) As on 30.11.1985, dues from West Bengal State Electricity Board, which are accumulations from 1969-70, total

Rs. 18.44 crores and those from Bihar State Electricity Board which are accumulations from 1964-65 total Rs. 47.15 crores.

(c) The question of clearance of outstandings has been taken up with Governments of Bihar and West Bengal.

12.00 hrs.

MR. SPEAKER : Shri Narayan Dutt Tiwari.

Yes, Tulsiramji ?

[Translation]

SHRI V. TULSIRAM (Nagarkurnool) : Mr. Speaker... (Interruptions)

MR. SPEAKER : Shri Tulsiram, please speak

SHRI V. TULSIRAM : Mr. Speaker, the Hon. Prime Minister is sitting... (Interruptions)

[English]

MR. SPEAKER : What is your point of order ?

[Translation]

SHRI V. TULSIRAM : I have full faith in his leadership. In Ballia district of U.P., certain Harijans have been killed... (Interruptions)

MR. SPEAKER : It is a State subject. (Interruptions)

SHRI V. TULSIRAM : I have given a Notice under rule 193. In Andhra Pradesh also similar incident had taken place and permission was given to discuss the matter here... (Interruptions)

MR. SPEAKER : It is a State subject. Say something else.

(Interruptions)

SHRI MOHD. MAHFOOJ ALI KHAN (Etah) : There are many recognised parties which have not been allotted rooms here... (Interruptions)\* \*

MR. SPEAKER : Not allowed.